HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD
(Special Original Jurisdiction)

MONDAY, THE THIRD DAY OF NOVEMBER
TWO THOUSAND AND TWENTY FIVE

PRESENT

THE HONOURABLE THE CHIEF JUSTICE APARESH KUMAR SINGH

THE HONOURABLE SRI JUSTICE G.M. MOHIUDDIN

WRIT PETITION NO: 33190 OF 2025

Between:

Salman Khan, S/o. Hakeem Khan, Aged about 33 years, Occ. HVAC Consultant, R/o. H. No. 8-3-169/60/SPR/1278, Borabanda, Erragadda, Hyderabad.

...PETITIONER

AND

1. The State of Telangana, Rep. by its Principal Secretary, Law and Legislative Administration, Secretariat, Hyderabad.
2. The Chief Electoral Officer, Telangana Office at 9th Floor, B.R.K.R. Building Adarsh Nagar, Hyderabad 500063.
3. The Election Officer / Returning Officer, 61-Jubilee Hills, Assembly Constituency, Telangana.
4. The Asst. Returning Officer, 61-Jubilee Hills, Assembly Constituency, Telangana.

...RESPONDENTS

Petition under Article 226 of the Constitution of India praying that in the circumstances stated in the affidavit filed therewith, the High Court may be pleased to issue Writ, Order or Direction especially one in the Nature of Writ of Mandamus declaring, the action of the official respondents herein more particularly the 3rd Respondent in not furnishing the reasons for rejecting the Nomination Application filed by the Petitioner dated. 21.10.2025 in Form No. 26 to the Bye Election for 61-Jubilee Hills Assembly Constituency Telangana State is as illegal arbitrary in violation of provisions of the Representation of the People Act, 1951 and provisions of Law and Rules of Election Commission of India and in violation of principles of Natural Justice and consequently direct the 3rd

Respondent herein to furnish the reasons for rejecting the Nomination Application filed by the Petitioner dated. 21.10.2025 filed in Form No. 26 to the Bye Election for 61 Jubilee Hills Assembly Constituency Telangana State, in the interest of justice.

IA NO: 1 OF 2025

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the 3rd Respondent herein to furnish the reasons for rejecting the Nomination Application filed by the Petitioner dated. 21.10.2025 filed in Form No. 26 to the Bye Election for 61 Jubilee Hills Assembly Constituency Telangana State, pending disposal of the main writ petition, in the interest of justice.

Counsel for the Petitioner : SRI M.A.MUJEEB

Counsel for the Respondent No.1 : SRI B.SURENDER KUMAR,
AGP FOR LAW LEGISLATIVE AFFAIRS

Counsel for the Respondent No.2TO4 : Ms.KOPAL SHARRAF (SC FOR EC)

The Court made the following: ORDER

THE HON'BLE THE CHIEF JUSTICE SRI APARESH KUMAR SINGH

AND

THE HON'BLE SRI JUSTICE G.M.MOHIUDDIN

WRIT PETITION No.33190 of 2025

ORDER:

Learned counsel Sri M.A.Mujeeb appears for the petitioner.

Sri D.Surender Kumar, learned Assistant Government Pleader for Law and Legislative Affairs Department, appears for respondent No.1.

Learned counsel Ms. Kopal Sharraf appears for respondents No.2 to 4.

2. The writ petition has been filed seeking the following relief:

> "For the reasons stated in the accompanying affidavit, it is therefore prayed that this Hon'ble court may be pleased to issue Writ, Order or Direction especially one in the Nature of Writ of Mandamus declaring the action of the official respondents herein more particularly the 3rd Respondent in not furnishing the reasons for rejecting the Nomination Application filed by the Petitioner dated 21.10.2025 in Form No.26 to the Bye Election for 61-Jubilee Hills Assembly Constituency Telangana State is as illegal, arbitrary, in violation of provisions of the Representation of the People Act, 1951 and provisions of Law and Rules of

Election Commission of India and in violation of principles of Natural Justice and consequently direct the 3rd Respondent herein to furnish the reasons for rejecting the Nomination Application filed by the Petitioner dated 21.10.2025 filed in Form No.26 to the Bye Election for 61-Jubilee Hills Assembly Constituency Telangana State in the interest of justice."

3. During the course of hearing, learned counsel for respondents No.2 to 4 has provided the grounds of rejection of the nomination of the petitioner.

4. Therefore, learned counsel for the petitioner seeks permission of this Court to withdraw the writ petition.

5. The writ petition is accordingly dismissed as withdrawn. There shall be no order as to costs.

Miscellaneous applications pending, if any, shall stand closed.

SD/-P.C. SULEKHA DEVI
ASSISTANT REGISTRAR

//TRUE COPY//

SECTION OFFICER

To,

1. One CC to SRI MA.MUJEEB, Advocate. [OPUC]
2. Two CCs to GP FOR LAW LEGISLATIVE AFFAIRS, High Court for the State of Telangana. [OUT]
3. One CC to Ms.KOPAL SHARRAF, [illegible] (SC FOR EC) [OUT]
4. Two CD Copies.

BSK
LS

HIGH COURT

DATED:03/11/2025



ORDER

WP.No.33190 of 2025

DISMISSING THE WRIT PETITION AS WITHDRAWN WITHOUT COSTS

(7)

kpo
17/11/25